

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Four public complaints have been received since 1-4-1968 against the Vegetarian Refreshment Room contractor at Siwan Junction. No complaint has been made by Divisional Superintendent, Varanasi during this period. During inspections of the Divisional Commercial Superintendent, in June, 1968 and August, 1968 however, some irregularities were noticed for which the contractor was warned.

(b) and (c). The Refreshment Room was found to be closed on 13-5-1969 for which the contractor was warned. On one occasion, the beddings of the servants were found lying in the Refreshment Room which were got removed. Apart from these specific irregularities the Refreshment Room has been kept open by the contractor during the hours prescribed by the Railway Administration and it has not been used for residential purposes by the contractor who has a rented house at Siwan.

(d) The contractor has been warned in three cases of public complaints referred to in part (a) and fined in the fourth case.

(e) The working of the existing contractor being assessed to be generally satisfactory, no change in the contractor is contemplated at present.

Appointment of Commission for Fixing Car Prices

10160. **SHRI SHASHI BHUSHAN :** Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have studied the order of the Supreme Court in respect of appointing a Commission to go into the question of prices of cars ;

(b) when the said Commission is going to be appointed and the composition and terms of reference thereof ;

(c) by what time the said Commission would submit its report to Government ; and

(d) whether it would be ensured that the prices of cars do not increase by the time the Commission gives its report and the same is considered by Government ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Government have studied the recommendations of the Supreme Court to Government that a Commission be appointed for the purpose of recommending fair prices for the three makes of cars manufactured in the country.

(b) Steps are being taken to set up the Commission. The composition and the terms of reference of the Commission are being finalised.

(c) As recommended by the Supreme Court, the Commission will be asked to submit its report within four months from the date of its constitution.

(d) The ceiling selling prices of the three makes of cars manufactured in the country have been notified under an order issued on the 21st September, 1969, under Section 18G of the Industries (Development and Regulation) Act, 1951. This is still operative.

Unauthorised Occupation of Land in Railway Premises at Siwan Junction and Mairwa Stations (North-Eastern Railway)

10161. **SHRI RAMSHEKHAR PRASAD SINGH :** Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that several persons have occupied unauthorisedly the Railway land within the Railway premises at Siwan Junction and Mairwa in the North-Eastern Railway ;

(b) whether it is also a fact that the Railway authorities have failed to remove the unauthorised shops existing since long time resulting in a great loss to the Railway revenue and the present vending contractors as well ;

(c) whether it is further a fact that such unauthorised occupations are in existence due to utter negligence of the Railway Police authority who are directly responsible for this ; and

(d) if so, the action proposed to be taken against the guilty persons and official concerned and what steps have so far been taken to remove the unauthorised shops ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) to (d). There are six cases of